

Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs
Civil Secretariat
Srinagar/Jammu

Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of Jammu and Kashmir-Appointment of Officer In charge (OIC) Litigation

GOVERNMENT ORDER NO:-9078 - JK (LD) of 2026
DATED:- 22 - 07 - 2026

Sanction is hereby accorded to the appointment of Shri Kuldeep Kumar PID No. 956083-EXJ Dy. SP DAR Ramban as Officer In charge Litigation (OIC) for the cases mentioned in annxure to this Government Order including contempt petition, if any, pending before Hon'ble Supreme Court of India/ Hon'ble High Court of J&K and Ladakh/Central Administrative Tribunal or any other forum.

The terms and conditions of appointment of the OIC's shall be governed by the provisions of Government Order No.1673-JK (LD) of 2021 dated 24.03.2021.

By order of Government of Jammu and Kashmir.

Sd/-
(Achal Sethi)

Commissioner/Secretary to the Government

No:-LAW-OIC/7/2026

Dated: 22.07.2026

Copy to the:-

1. Learned Advocate General, J&K.
2. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
3. Joint Secretary(J&K), Ministry of Home Affairs, Government of India.
4. Registrar General, High Court of J&K and Ladakh, Jammu/Srinagar.
5. Principal Secretary to Hon'ble Chief Justice, High Court of J&K and Ladakh.
6. Principal Secretary to Government, Home Department
7. Director Litigation, Srinagar/ Jammu.
8. Assistant Law Officer concerned
9. Officer In Charge Litigation (OIC).
10. Private Secretary to Chief Secretary for information of Chief Secretary.
11. Private Secretary to Commissioner Secretary Law.
12. Incharge Website.
13. Government Order file.
14. Concerned file.


(Reyaz Ali Bhat)

Deputy Legal Remembrancer



Annexure to the Government Order No. 9078- JK (LD) of 2026 dated 22.07.2026

S No.	Title of the Case
1	Original Application No. 1815/2025 titled Abdul Qayoom Vs State (Now UT of J&K and Ors
2	Writ Pettion arising out of the Order dated 29.09.2025 in TA No. 1487/2023 titled Masood Ahmad Vs State(Now UT of J&K and Ors)
3	Writ Petition arising out of Order dated 19.02.2026 in TA No. 8710/2020 titled Ghulam Nabi Anr VS State (Now UT of J&K and Ors)

Reyazul

Jm